NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 12

C.P. (IB)/352(MB)2024

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: IIFL HOME FINANCE LIMITED V/s BOMBAY ISLE DEVELOPERS PRIVATE LIMITED

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Rajesh Shah, Ld. Counsel for the Petitioner present.
2. Mr. Ahmed Chunawala, Ld. Counsel appeared on behalf of the Corporate Debtor and seeks three weeks' time to file Vakaltnama as well as Reply. Time granted.
3. Ld. Counsel for the Corporate Debtor is directed to file reply within three weeks after duly serving the copy to the other side at least two days in advance.
4. List this matter for further consideration on **16.07.2024**.

Sd/- **Sd/-**
PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**
/NP/